

THE PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS
(AMENDMENT) ACT, 1997

No. 35 OF 1997

[29th August, 1997.]

An Act further to amend the Presidential and Vice-Presidential Elections
Act, 1952.

BE it enacted by Parliament in the Forty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Presidential and Vice-Presidential Elections (Amendment) Act, 1997.

(2) It shall be deemed to have come into force on the 5th day of June, 1997.

Amendment of section 5B.

2. In section 5B of the Presidential and Vice-Presidential Elections Act, 1952 31 of 1952. (hereinafter referred to as the principal Act), in sub-section (1),—

(i) in clause (a), for the words "ten electors" at both the places, where they occur, the words "fifty electors" shall be substituted;

(ii) in clause (b), for the words "five electors" at both the places, where they occur, the words "twenty electors" shall be substituted.

Amendment of section 5C.

3. In section 5C of the principal Act, in sub-section (1), for the words "two thousand five hundred rupees", the words "fifteen thousand rupees" shall be substituted.

Repeal and saving.

4. (1) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997, is hereby repealed. Ord. 13 of 1997.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.